

No.R(J)- 156/2023

High Court of Karnataka
Bengaluru
Dated: 15.08.2023

PREAMBLE: Rule 2 of Chapter XII of the High Court of Karnataka Rules, 1959, has been amended vide Notification No.HCLC 188/2019 dated 25.02.2021, gazetted on 23.09.2021, as per the Resolution dated 25.02.2021 of the Hon'ble Full Court.

2. Hon'ble Full Court vide Resolution dated 17.07.2023, resolved to fix the date for implementation of the amended rules w.e.f. 16.08.2023.

3. Circular No.R(J)-145/2023 dated 27.07.2023, notifying the date of implementation of the aforesaid Rule with effect from 16.08.2023.

4. Representation dated 11.08.2023 of the Advocates' Association, Bengaluru (Regd.), requesting to postpone the date of implementation of the aforesaid Circular.

5. Order dated 15.08.2023 of Hon'ble the Chief Justice.

CIRCULAR

It is hereby notified to the Advocates/Party-in-Person/General Public that the earlier Circular No.R(J)-145/2023 dated 27.07.2023 is kept in abeyance until further Orders.

BY ORDER OF HON'BLE THE CHIEF JUSTICE,

Sd/-
(M. CHANDRASHEKAR REDDY)
REGISTRAR (JUDICIAL)

To:

1. The Registrar General, High Court of Karnataka, Bengaluru.
2. The Addl. Registrar General, High Court of Karnataka, Dharwad Bench, Dharwad.

3. The Addl. Registrar General, High Court of Karnataka, Kalaburagi Bench, Kalaburagi.
4. The Registrar (Vigilance)/Registrar (Recruitment)/Registrar (Administration)/ Registrar (P&H)/ Registrar (I&M)/ Registrar (R&S), Central Project Co-Ordinate, High Court of Karnataka, Bengaluru.
5. The Registrar (Computers) with a request to upload the above Notification on the website of this Court.
6. The Secretary to Hon'ble the Chief Justice, High Court of Karnataka, Bengaluru.
7. The Chief Librarian, High Court of Karnataka, Bengaluru.
8. The Chief Secretary to Government of Karnataka, Vidhana Soudha, Bengaluru.
9. The Principal Secretary to Government, Department of Law, Justice and Human Rights, Vidhana Soudha, Bengaluru.
10. The Chairman, Karnataka State Bar Council, Old KGID Building, Bengaluru.
11. The President, Advocates' Association, Bengaluru, with a request to put the Circular on the Notice Board.
12. The President, Advocates' Association, High Court of Karnataka, Dharwad/Kalaburagi Bench, with a request to put the Circular on the Notice Board.
13. The Advocate General of Karnataka, Bengaluru, with a request to put the Circular on the Notice Board.
14. Office of the Advocate General, High Court of Karnataka, Dharwad/Kalaburagi Bench, with a request to put the Circular on the Notice Board.
15. The President, Women Federation of Lawyers, Bengaluru, with a request to put the Circular on the Notice Board.
16. The Member Secretary, Karnataka State Legal Services Authority, Bengaluru, with a request to put the Circular on the Notice Board.
17. The Member Secretary, High Court Legal Services Authority, Bengaluru, with a request to put the Circular on the Notice Board.
18. The Registrar, City Civil Court, Bengaluru with a request to put the Circular on the Notice Board of City Civil Court, CMM Court, Mayo Hall Unit.
19. The Director, Mediation Center, Nyayadegula, Bengaluru.
20. The Director, Karnataka Judicial Academy, Crescent Road, Bengaluru.

21. The Presiding Officer, Labour Court/Industrial Tribunal/ Commercial Court/ Karnataka Appellate Tribunal/ Karnataka Administrative Tribunal, Bengaluru.
22. The Director, Arbitration Center, Khanija Bhavan, Bengaluru.
23. All Group 'A' Officers of the Hon'ble High Court of Karnataka, Principal Seat at Bengaluru and Benches at Dharwad and Kalaburagi.
24. All the Private Secretaries to the Hon'ble Judges.
25. All the PAs to Registrars.
26. The P.A. to Registrar (Judicial) with a request to circulate the same to all the Court Officers and Asst.Court Officers of this office.
27. All Section Officers with a direction to circulate the same to the staff working under their control.
28. Office copy.